

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/10521/A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Chirang, Kajalgaon.

Dated Guwahati, the 15<sup>th</sup> November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJCH.V-23/2022/3309 dated 02.11.2022

Sir,

With reference to the above, I am directed to inform you that Shri Amarendra Hazarika, Addl. Chief Judicial Magistrate, Chirang, Kajalgaon has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) tentatively in the second week of December, 2022 to visit Jagannath Temple, Puri and Konark Sun Temple, Orissa via Guwahati, Bhubaneswar for 5 days along with his dependent parents, minor daughter and son (subject to granting leave by the concerned authority and fulfilling criteria as dependent family members of his parents), by the shortest possible route, as per existing Rules. Further, order of LTC, which was granted earlier by this Hon'ble court, vide this Registry's Memo No. HC.VII-03/2022/242-45/A dated 18.01.2022, has been cancelled.

Shri Hazarika may be informed accordingly.

Thanking you.

Yours faithfully,

  
**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/10522-10525/A, dated-**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Amarendra Hazarika, Addl. Chief Judicial Magistrate, Chirang, Kajalgaon for information with reference to his letter dated 02.11.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

  
**REGISTRAR (VIGILANCE)**